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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 6th February 1937

No. 532—La-14-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for a public purpose, viz., for the construction of road from Lakhanpur to Khola running through villages Lakhanpur-Chakramal and Khola, P. S. Ambabhona, tahsil Bargarh, district Sambalpur, it is hereby notified that for the above purpose a strip of land measuring, more or less, 12.27 acres with a length of 306.90 chains and average breadth of 0.40 chain consisting part of plots nos. 321/1 (0.28), 853/1 (0.14), 852/1 (0.16), 381/1 (0.19), 869/1 (0.04), 1124/1 (0.20), 861/1 (0.04), 865/1 (0.01), 866/1 (0.01), 1123/1 (0.12), 1121/1 (0.10), 367/1 (0.04), 375/1 (0.18), 382/1 (0.04), 844/1 (0.07), 862/1 (0.07),

867/1 (0.01), 868/1 (0.05), 871/1 (0.03), 874/1 (0.04), 875/1 (0.01), 845/1 (0.08), 843/1 (0.01), 366/1 (0.08), 816/1 (0.05), 814/1 (0.05), 814/1 (0.04), 813/1 (0.04), 809/1 (0.08), 808/1 (0.06), 1007/1 (0.01), 878/7 (0.16), 878/8 (0.22), 1053/1 (0.01), 1122/1 (0.07), 330/1 (0.75), 360/1 (0.20), 610/1 (1.61), 879/1 (0.98), 1246/1 (0.05) and 1250/1 (0.01) of village Lakhanpur, P. S. Ambabhona; 40/1 (0.01), 161/1 (0.02) 75/2 (0.01), 72/1 (0.02), 3/1 (0.26), 19/4 (0.43), 28/6 (0.02), 28/7 (0.22), 30/3 (0.04) 30/4 (0.04), 30/4 (0.04), 30/5 (0.01), 39/2 (0.02), 66/1 (0.14), 81/1 (0.08), 150/1 (0.03), 150/2 (0.03), 19/5 (0.02), 21/4 (0.04), 4/1 (0.03), 26 (0.03), 74/1 (0.11), 74/2 (0.29) and 74/3 (0.76) of village Chakramal, P. S. Ambabhona and 329/1 (0.01), 329/2 (0.02), 329/3 (0.01), 330/1 (0.02), 333/1 (0.03), 332/1 (0.18), 358/1 (0.01), 356/1 (0.09), 400/2 (0.03), 352/1 (0.20), 351/11 (0.24), 351/12 (0.03), 351/13 (0.24), 351/14 (0.05), 407/12 (1.06), 348/8 (0.19), 357/5 (0.57), 405/1 (0.17), 376/1 (0.03), 406/1 (0.03) and 406/3 (0.03) of village Khola, P. S. Ambabhona, is required within the aforesaid villages.

This notification is made under the provisions of section 4 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 14th March 1937 before the Deputy Commissioner, Sambalpur, will be considered.

The 9th February 1937.

No. 553—La-15-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for a public purpose, viz., for the construction of a portion of road from Darlipali to Jaipur running through the villages of Jaipur, police-station Bhatli and Naktichbapar, police-station Ambabhona, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a strip of land measuring, more or less, 2.97 acres with a length of 74.30 chains and average breadth of 0.40 chains consisting part of plot nos. 291/1 (0.63), 309/1 (0.04) and 309/2 (0.37) of village Jaipur, police-station Bhatli and 155/1 (0.23), 156/1 (0.21), 157/1 (0.01), 157/2 (0.08), 137/1 (0.10), 1.8/1 (0.05), 141/1 (0.14), 167/1 (0.06), 111/1 (0.22), 162/1 (0.36), 162/2 (0.04), 174/1 (0.12), 174/2 (0.01), 26/1 (0.02), 26/2 (0.06) and 124/1 (0.22) of village Naktichbapar, police-station Ambabhona, is required within the aforesaid villages.

This notification is made under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 14th March 1937, before the Deputy Commissioner, Sambalpur, will be considered.

The 9th February 1937.

No. 555—La-16-R.—Whereas it appears to the Government of Orissa that land is likely to be required to be taken by Government at the public expense for a public purpose, viz., for the construction of a portion of road from Sambardarha to Ambabhona running through the villages of Sambardarha, police-station Bhatli and Ambabhona, police-station Ambabhona, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a strip of land measuring, more or less, 7.28 acres with a length of 182.0 chains and average breadth of 0.40 chains consisting part of plots nos. 16/1

(0.01), 18/1 (0.12), 64/1 (0.01), 65/1 (0.01), 66/1 (0.09), 100/1 (0.01), 102/1 (0.09), 78/1 (0.23), 81/1 (0.02), 83/1 (0.08), 274/1 (0.01), 77/1 (0.14), 84/1 (0.11), 72/1 (0.07), 67/1 (0.12), 71/1 (0.04), 115/1 (0.09), 90/1 (0.04), 112/1 (0.15), 123/1 (0.27), 113/1 (0.11), 118/1 (0.15), 124/1 (0.05), 124/2 (1.25), 17/1 (0.02), 243/1 (0.74), 121/1 (0.04), 19/1 (0.04), 19/2 (0.10) of village Sambardarha, police-station Bhatli and 571/1 (0.01), 769/1 (0.04), 570/1 (0.07), 758/1 (0.09), 759/1 (0.11), 762/1 (0.10), 764/1 (0.09), 824/1 (0.11), 841/1 (0.13), 757/1 (0.98), 770/1 (0.02), 817/1 (0.85), 745/1 (0.04), 756/1 (0.03), 756/2 (0.04), 818/1 (0.04), 563/1 (0.14), 563/2 (0.15), 585/1 (0.02) and 585/2 (0.01) of village Ambabhona, police-station Ambabhona, is required within the aforesaid villages.

This notification is made under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 14th March 1937, before the Deputy Commissioner, Sambalpur, will be considered.

The 6th February 1937.

No. 531—III-82-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the district board of Balasore for a public purpose, viz., for widening the crest of Jaleswar-Batgan road in the villages of Panigrahi and Deulbar, pargana Nampochoor, police-station Jaleswar and villages Kasaba Kamarda, Bansdiha and Daruha, pargana Kamardachour, police-station Bhograi, zila Balasore, it is hereby declared that for the above purpose small strips of lands as per blocks A to D measuring, more or less, 3.67 acres, bounded on the—

Block A.—(1) Village Panigrahi—Area 1.31 acres and (2) Village Deulbar—Area 0.16 acre between miles 6 and 7 of the Jaleswar-Batgan road.

North.—By part of plot no. 100 of village Panigrahi,

East.—By the remaining portions of plots nos. 100, 101, 110 and 111 and plots nos. 107 and 129 of village Panigrahi and portions of plots nos. 159 and 160 of village Deulbar,

South.—By plot no. 129 of village Panigrahi,

West—By plot no. 57 of village Deulbar and plot no. 88 of village Panigrabi (drain land of Jaleswar-Batgan road);

Block B/1.—Area 0.04 acre—Village Kasaba Kamarda between miles 11 and 13 of Jaleswar-Batgan road.

North—By remaining portion of plot no. 1601,

East—By plot no. 1617,

South—By plot no. 3363,

West—By plot no. 3347;

Block B/2.—Area 0.05 acre.

North—By plot no. 3363,

East—By plot no. 1618,

South—By the remaining portions of plots nos. 1619 and 1620,

West—By plot no. 1624;

Block B/3.—Area 0.15 acre.

North—By plot no. 1607 and remaining portion of plot no. 1610,

East—By plots nos. 1612 and 1614,

South—By plots nos. 3363 and 1614,

West—By plot no. 1617;

Block B/4.—Area 0.39 acre.

North—By the remaining portions of plots nos. 1261, 2129 and 2130 and plots nos. 1227, 1226, 1224, 1225, 1221, 1210 and 1207,

East—By plot no. 2198,

South—By plots nos. 2192, 2187 and 2126, and the portions of plots nos. 2190, 2186, 2185, 2129 and 2130,

West—By plot no. 1615;

Block C/1.—Village Bansdiha—Area 0.21 acre, between miles 13 and 14 of the Jaleswar-Batgan road.

North—By plots nos. 54, 53 and 59 and the remaining portion of plot no. 58,

East—By plot no. 63,

South and West—By plot no. 176;

Block C/2.—Area 0.22 acre.

North and East—By plot no. 245,

South—By plots nos. 345 and 343,

West—By plot no. 350;

Block D.—Village Daruha—Area 1.14 acres between miles 15 and 16 of Jaleswar-Batgan road.

North and East—By plot no. 245,

South—By the remaining portions of plots nos. 467 and 465 and plot no. 468,

West—By the remaining portions of plots nos. 271, 273 and 303 and plots nos. 304 and 301;

are required within the aforesaid villages of Panigrabi, Deulbar, Kasaba Kamarda, Bansdiha and Daruha.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Balasore.

The 6th February 1937.

No. 539—La-13 R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz, for Kapaleswar and Sultanpur drainage cut at Kapaleswar in the village of Kapaleswar, pargana Tapankhand, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring, more or less, 0.26 acre bounded on the—

North—By plots nos. 1664 and 1657,

East—By plot no. 1731,

South—By plots nos. 2307 and 1731,

West—By plots nos. 1657, 1664, 1654 and 1628,

is required within the aforesaid village of Kapaleswar.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 8th February 1937.

No. 728-L. S.-G.—In exercise of the powers conferred by section 17 and other provisions of the Madras Abkari Act, 1886 (Madras Act I of 1886), and in supersession of previous orders on the subject, the Government of Orissa hereby direct that with effect from the 1st April 1937, the duty on ganja in the districts of Ganjam and Koraput shall be levied at Rs. 29 per seer of 80 tolas.

The 4th February 1937.

No. 769—F-148/36-L.S.-G.—Under the provisions of section 20 of the Indian Forest Act, 1927 (Act XVI of 1927), read with Bihar and Orissa Government notification no. 12327—III-F-17-R., dated the 8th November 1933, the Governor is pleased to declare that the forest situated in the district of Cuttack, the limits of which are specified below and the approximate area of which is 4,552 acres, is reserved forest with effect from the 15th March 1937.

This forest will be known as the Dalijora Forest reserve belonging to the Raja Bahadur of Panchkot. The limits of the said reserved forest are marked by boundary pillars shown by green lines on a copy of each of the 16"=1 mile cadastral map sheets nos. 1, 2 and 4 and sheets nos. 1, 2, 3, 4, 5 and 6 respectively of villages Ramachandrapur and Kuchilanuagaon which have been signed by the Collector of Cuttack and deposited in his record room.

M. HAMID,

Offg. Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 9th February 1937.

No. 962-J.—It is hereby notified for general information that for the year 1937, the Court of the Agency Subordinate Judge, Jeypore in the district of Koraput, will observe the holidays prescribed in the following list in addition to Sundays and the holiday for the 18th January 1937, declared by notification no. 209, dated the 5th January 1937, for election of candidates for the Orissa Legislative Assembly:—

Names of holidays.	English date.	Days of the week.	Remarks.
1. New Year's Day	January 1st	.. Friday.	The dates may be changed by the Agency Judge in consideration of the visibility of the moon.
2. The day following the New Year's Day.	January 2nd	.. Saturday.	
3. Pongal	.. January 13th and 14th.	Wednesday and Thursday.	
4. Bakrid	.. February 22nd (one day more for Muhammadans.)	Monday	
5. Ash Wednesday	.. February 24th	.. Wednesday	
6. Mahasivarathri	.. March 11th	.. Thursday.	
7. Muharram	.. March 24th (one day more for Muhammadans.)	Wednesday	
8. Good Friday to Easter Monday.	March 26th to 29th	Friday Monday.	
9. Telugu New Year's Day.	April 12th	.. Monday.	

Sectional holiday general to all Christians. To be observed on the 24th February or on any other day that may be fixed by the Agency Judge.

The dates may be changed by the Agency Judge in consideration of the visibility of the moon.

Names of holidays.	English date.	Days of the week.	Remarks.
10. Shri Ram Navami	April 19th ..	Monday ..	Only for Vaishnavites proper and not for all worshippers of Vishnu.
11. Fateha-Duazdahum	May 24th ..	Monday ...	The date may be changed by the Agency Judge in consideration of the visibility of the moon.
12. King Emperor's Birthday.	The day which may be fixed for the celebration in India of the King Emperor's Birthday will be notified separately in due course by the Orissa Government.
13. Half-yearly closing of bank accounts.	July 1st ..	Thursday.	
14. Rainy Recess ...	July 5th to August 15th.	Monday to Sunday.	
15. Janamashtami ...	August 29th ..	Sunday ..	To be observed on the 29th August or on any other day that may be fixed by the Agency Judge.
16. Binayak Chaturthi or Ganesh Chaturthi.	September 8th ..	Wednesday.	
17. Sri Jayanti ...	September 13th ..	Monday.	
18. Sunia ..	September 17th ..	Friday.	
19. Mahalaya Amavasya.	October 4th ..	Monday.	
20. Durga Puja or Ayudha Puja.	October 15th ..	Friday ..	To be observed on the 15th October or on any other day that may be fixed by the Agency Judge.
21. Kumar Purnima ..	October 19th ..	Tuesday.	
22. Shabibarat ..	October 21st ..	Thursday ..	To be observed on the 21st October or on any other day that may be fixed by the Agency Judge in consideration of the visibility of the moon.
23. Kalipuja or Dipavali.	November 3rd ..	Wednesday ..	To be observed on the 3rd November or on any other day that may be fixed by the Agency Judge.
24. Kartik Puja ..	November 18th ..	Thursday ...	To be observed on the 18th November or on any other day that may be fixed by the Agency Judge.

Names of holidays.	English date.	Days of the week.	Remarks.
25. Id-ul-Fitr ..	December 5th ..	Sunday ..	To be observed on the 5th December or on any other day that may be fixed by the Agency Judge in consideration of the visibility of the moon.
26. Lakshmi Puja ..	December 9th ..	Thursday ...	To be observed on the 9th December or on any other day that may be fixed by the Agency Judge.
27. Vaikunta Ekadasi	December 14th ..	Tuesday.	
28. Christmas Holidays	December 24th to 31st.	Friday to Friday.	

By order of the Governor,

C. G. NAIR,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER, ORISSA.

NOTIFICATIONS.

The 5th February 1937.

No. 930—V-12/36-Ex.—In exercise of the power conferred by clause (2), section 90, of the Bihar and Orissa Excise Act II of 1915, the Revenue Commissioner, Orissa, directs that with effect from the 1st April 1937 ganja and bhang shall be sold by retail vendors in the areas specified at the price noted against each area:—

District.	Area.	Description of article.	Price per seer in excess of which sale shall not be made.
1. Cuttack, Balasore, Puri and Sambalpur.	Whole area	Ganja	Rs. a. p. 70 0 0
2. Ganjam	The subdivision of Khondmals.	Do.	70 0 0
3. Cuttack, Balasore, Puri and Sambalpur.	Whole area	Bhang	70 0 0
4. Ganjam	The subdivision of Khondmals.	Do.	10 0 0
			10 0 0

The 5th February 1937.

No. 931-Ex.—In exercise of the power conferred by rule 21 of the Opium Rules published with notification no. 1918-Com., dated the 21st May 1921, by the Government of Bihar and Orissa (Ministry of Education) at page 432, 440, Part II of the Bihar and Orissa Gazette,

dated 25th May 1921, the Revenue Commissioner, Orissa, directs that with effect from 1st April 1937 opium shall be sold by the vendors in the areas specified below at prices noted against each area:—

District.	Area.	Price per tola 180 grains in excess of which sale shall not be made.
		Rs. a. p.
1. Cuttack, Balasore, Puri and Sambalpur.	Whole area	1 6 0
2. Ganjam	The subdivision of Khondmals	1 6 0

A. F. W. DIXON,
Offg. Revenue Commissioner, Orissa.